

1979, to Unstarred Question No. 201 by Shri Samar Mukherjee regarding cases filed to investigate into Emergency excesses.

STATEMENT

In reply to Unstarred Question No. 201 answered on 21-2-1979, the following was stated:

"Seventeen criminal cases have been registered so far. A statement showing the requisite information is enclosed."

The word "Seventeen" occurring in the above answer may be substituted by the words "Twenty one". The following FIRs may be added as S. Nos. 18 to 21 in the Statement enclosed with the reply.

"IV. SHAH COMMISSION OF INQUIRY (CONTD.)

18. RC.2/79-SIU(SIB.I), dated 19-2-79.	1. Shri P.S. Bhinder 2. Smt. Ambika Soni and others.	Detention of Virandra Kapur.	The case has been taken up for investigation.
19. RC.4/79-SIU(SIB.II), dated 19-2-79.	1. Shri Jagmohan 2. Shri S.M. Dua and others.	Demolition of Arya Samaj Temple.	Do.
20. RC.3/79-SIU(SIB.I) dated 20-2-79.	1. Shri Krishan Chand. 2. Shri K.S. Baiwa and others.	Detention of Dr. Karunesh Shukla.	Do.
21. RC.5/79-SIU(SIB.II) dated 20-2-1979	1. Shri Jaymohan 2. Shri Satya Prakash 3. Shri Ranbir Singh and others.	Demolition of Arjun Nagar.	Do.

(3) A copy of the Sikh Gurdwara; Board Election (Amendment) Rules 1979 (Hindi and English versions) published in Notification No. G.S.R. 206(E) in Gazette of India dated the 2nd March, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925. [Placed in Library. See No. LT-4640/79.]

UNION PUBLIC SERVICE COMMISSION (MEMBERS) AMENDMENT REGULATIONS, 1979 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

SHRI DHANIK LAL MANDAL:
On behalf of Shri S. D. Patil, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under article 318 of the Constitution:—

(i) The Union Public Service Commission (Members) Amendment Regulations 1979 published in Notification No. GSR 74 in Gazette of India dated the 20th January, 1979.

(ii) The Union Public Service Commission (Members) Second Amendment Regulations, 1979, published in Notification No GSR 62(E) in Gazette of India dated the 3rd February, 1979. [Placed in Library. See No. LT-4041/79.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1978, published in Noti-

ocation No. G.S.R. 579(E) in Gazette of India dated the 17th December, 1978.

(ii) The All India Services (Provident Fund) Amendment Rules, 1979, published in Notification No. GSR 295 in Gazette of India dated the 24th February, 1979. [Placed in Library. See No. LT-4042/79.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the Central Excises (Second Amendment) Rules, 1979, (Hindi and English versions), published in Notification No. G.S.R. 120(E) in Gazette of India dated the 1st March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4043/79.]

(2) A copy each of Notification Nos. G.S.R. 184(E) to G.S.R. 203 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Customs Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, under section 159 of the Customs Act, 1962, together with an explanatory note. [Placed in Library. See No. LT-4044/79.]

(3) A copy each of Notification Nos. GSR 107(E) to GSR 119(E) and GSR 121(E) to 183 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Central Excise Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, issued under the Central Excise Rules, 1944, together with an explanatory memorandum [Placed in Library. See No. LT-4045/79.]

12.05 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

MINUTES

SHRIMATI CHANDRAVATI (Bhivani): I beg to lay on the Table the minutes of the sittings relating to second, Fifth, Seventh, Ninth and Fifteenth Reports of the Committee on Public Undertakings on Central Inland Water Transport Corporation.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Merchant Shipping (Second Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 28th November, 1978, has been passed by Rajya Sabha at its sitting held on the 5th March, 1979, with the following amendments:

Enacting Formula

1. That at page 1, line 1, for the word "Twenty-ninth" the word "Thirtieth" be substituted.

Clause 1

2. That at page 1, line 3, the word "Second" be omitted.

3. That at page 1, line 4, for the figure "1978" the figure "1979" be substituted.

Clause 2

4. That at page 1, line 13, for the words brackets and figure "(Second Amendment) Act, 1978" the words, brackets and figure "(Amendment) Act, 1979" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business